

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 221/2017
and
CP NO. 241/Chd/Hry/2017**

**Under Section 14 (1) of
the Companies Act, 2013**

In the matter of :

Tex Corp Limited.

...Petitioner.

Present: Mr. Pankaj Kumar Choudhary, Practising Company Secretary for petitioner.

The petitioner has filed affidavit of compliance of the order dated 09.11.2017 attaching therewith copies of notices sent in Form NCLT 3 B to all the creditors of the company along with copies of postal receipts and tracking reports. Annexure-3 (page Nos. 203 and 204) are copies of notices sent to the Registrar of Companies, NCT of Delhi and Haryana, New Delhi under whose jurisdiction the State of Haryana falls, and the Regional Director, New Delhi. Copies of postal receipts and tracking reports showing that notices were delivered to the Registrar of Companies, NCT of Delhi and Haryana and the Regional Director have also been filed.

Petitioner filed CA No. 221/2017 seeking to take on record the newspaper clippings of notices published on 14.11.2017 in The Pioneer (English) and The Pioneer (Hindi), both NCR Edition and seeking exemption from publication of notice in daily 'Hindustan Times' (English) and 'Hindustan' (Hindi) both NCR Delhi/Haryana Editions as required vide order dated 09.11.2017. The prayer made in the application

aforesaid is rejected as the publication has been made in the other newspapers without the permission of this Tribunal.

List the matter for hearing on 02.02.2018. It is directed that notice of this petition be advertised by the petitioner in daily 'Hindustan Times' (English) and 'Hindustan' (Hindi) both NCR Delhi/Haryana Editions, in accordance with Rule 35 of National Company Law Tribunal Rules, 2016 at least 14 days before the date of hearing. Affidavit stating compliance supported by clippings of newspaper publications be filed at least a week before the date fixed.

CA No. 221/2017 stands disposed of.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 15, 2017.

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